

of a larger programme for eradication of illiteracy in the country.

(c) and (d) In all the literacy programmes high priority is being accorded to increase coverage of the persons belonging to Scheduled Castes/Scheduled Tribes.

A number of incentive schemes like pre-matric scholarship for the children of those engaged in unclean occupations, post-matric scholarship, book banks, grant-in-aid to State Governments for construction of hostels, Ashram Schools, overseas scholarships etc. are implemented.

Some of the steps taken to encourage larger enrolment and reduction in drop-out rates in the elementary education include abolition of tuition fees in Government schools atleast upto upper-primary level, provision of support services for early childhood care through schemes such as integrated child development services; creches to enable girls to go to school, provision of incentives such as free text books; uniforms, attendance scholarships and mid-day meals; and provision of teaching aids/learning materials i.e. maps/charts for work experience.

Under the National Literacy Mission, steps have been taken to cover a larger number of persons belonging to SC/ST by way of opening up of a large number of centres in SC bastis/ST hamlets, appointment of large number of instructors/Preraks and relaxation in the educational qualification of candidates belonging to SC/ST in the matter of appointment of instructors and Preraks.

**Shops to SCs/STs in Palika Bazar,
New Delhi**

3338. SHRI KALKA DAS : Will

the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether shops had been allotted to Scheduled Castes and Scheduled Tribes under reservation quota in the Palika Bazar, Cannaught Place, New Delhi ;

(b) if so, the details thereof along-with the shop numbers ;

(c) the number of allottees who have been running the shops and those who have sold the shops ;

(d) whether they have been allowed to rent out their shops to others on 'Pagri'; and

(e) if so, the conditions for making such allotments ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) Shop numbers 9, 18, 59, 67, 76, 94, 95, 102, 139, 155, 160, 167, 174, 176, 181, 183, 192, 198, 202, 208, 226, 240, 247, 259, 260, 283, M-6 and M-13. (Total 28 shops).

(c) No. of shops run by original allottees—11 numbers.

No. of shops sublet to others—17 numbers.

(d) and (e) As per terms and conditions of licence deed no licensee is allowed without permission to part with possession of the shop in favour of other individual either on 'Pagri' or any other consideration. However, the New Delhi Municipal Committee have reported that they have adopted a policy to regularise the cases of dissolution of partnership deeds/sublettings in favour of actual occupants.